

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTH REPORT

(Fifth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on the 22nd November, 1971, for—

I. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 26th November, 1971.

II. Classification and allocation of time for discussion of Bills (*Vide Appendix*).

III. Examination of the Constitution (Amendment) Bill, 1971 (*Substitution of article 368*) by Shri C. Chittibabu under Rule 294 (1) (a) of the Rules of Procedure.

IV. Further examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 51*) by Shri C.K. Chandrappan. [Consideration of the Bill was postponed at the sittings of the Committee held on the 26th July and again on the 16th November, 1971.]

(2) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 3, 4, etc.*) by Shri Bibhuti Mishra. [Consideration of the Bill was postponed at the sitting of the Committee held on the 16th November, 1971.]

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding rise in prices of essential commodities. 2 hours

(2) Resolution regarding minimum wages and facilities for workers in Beedi industry. 1½ hours.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri S. C. Samanta and C. K. Chandrappan attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bill, 1971 (Substitution of article 368) by Shri C. Chittibabu

7. Shri C. Chittibabu, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

8. The Bill seeks to change the procedure for amendment of the Constitution in such a way that each amending Bill after being passed in each House of Parliament by a majority of total membership of that House and by a majority of not less than two-thirds of the Members of that House present and voting and also ratified by two-thirds of the States representing two thirds of the population of all the States in the Indian Union is assented to by the President.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Further examination of the Constitution (Amendment) Bills

9. The Committee took up further examination of the following Constitution (Amendment) Bills:—

- (1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 51*) by Shri C. K. Chandrappan, consideration of which was postponed on the 26th July and again on the 16th November, 1971.
- (2) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 3, 4, etc.*) by Shri Bibhuti Mishra, consideration of which was postponed on the 16th November, 1971.

10. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri C. K. Chandrappan and Bibhuti Mishra attended.

11. As regards the Constitution (Amendment) Bill, 1971 (*Amendment of article 51*) by Shri C. K. Chandrappan, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

12. As regards the Constitution (Amendment) Bill, 1971 (*Amendment of articles 3, 4, etc.*) by Shri Bibhuti Mishra, the Committee feel that in view of the provisions of clause (1) of article 1 of the Constitution, the Member might not be permitted to move for leave to introduce the Bill.

Recommendations

13. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (iii) Sarvashri C. Chittibabu and C. K. Chandrappan be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (iv) Shri Bibhuti Mishra be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

November 22, 1971
Agrahayana 1, 1893 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

Adopted on 26th Nov., '71.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri Jagannathrao Joshi.	126 of 1971	B	2 hours
2	The National Rifle Training Scheme Bill, 1971 by Shri S. C. Samanta.	116 of 1971	B	2 hours
3	The Political Sufferers Aid Bill, 1971 by Shri S. C. Samanta.	117 of 1971	B	2 hours
4	The Payment of Wages (Amendment) Bill, 1971 (Amendment of sections 1, 15, etc.) by Shri S. C. Samanta.	118 of 1971	B	2 hours
5	The Hoarding and Profiteering Prevention Bill, 1971 by Shri S. C. Samanta.	119 of 1971	B	2 hours
6	The Constitution (Amendment) Bill, 1971 (Insertion of new article 15A) by Shri C. K. Chandrappan.	122 of 1971	B	2 hours
7	The Prevention of Political Defection Bill, 1971 by Shri Mallikarjun.	121 of 1971	B	hours
8	The Constitution (Amendment) Bill, 1971 (Amendment of articles 15 and 16) by Shri S. M. Siddayya.	123 of 1971	B	2 hours
9	The Industrial Disputes (Amendment) Bill, 1971 (Amendment of section 2 and omission of section 9B, etc.) by Shri Dinen Bhattacharyya.	124 of 1971	B	2 hours
10	The Constitution (Amendment) Bill, 1971 (Insertion of new article 141A) by Shri D. K. Panda.	130 of 1971	B	2 hours
11	The Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10, etc.) by Shri Madhu Dandavate.	128 of 1971	B	2 hours